

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of M/s *AAYUSIDDHI LIFE SCIENCES PRIVATE LIMITED*

RELEVANT PARTICULARS

1	Name of the corporate debtor	M/s <i>AAYUSIDDHI LIFE SCIENCES PRIVATE LIMITED</i>
2	Date of incorporation of corporate debtor	17/05/2006
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate identity number / limited liability identification number of corporate debtor	U24231TG2006PTC050135
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: FLAT NO-502, 3-5-704, SARODAYA ENCLAVE HIMAYATHNAGAR, HYDERABAD- 500029
6	Insolvency commencement date in respect of corporate debtor	13-02-2020 vide order dated 13-02-2020 issued by NCLT, Hyderabad Bench in CP(IB)No.454/7/HDB/2018
7	Estimated date of closure of insolvency resolution process	11-08-2020 (180 days from the date of Insolvency commencement, i.e. 13-02-2020)
8	Name and the registration number of the interim resolution professional	Name : VENKATESWARLU KARI Regd.No: IBBI/IPA-001/IP-P00052/2017-2018/10126
9	Address and Email ID of the interim resolution professional as registered with the board	Address: Flat No.406, Everest block, Aditya Enclave, 7-1-618, Ameerpet, Opp: Saradhi Studios, Beside : Mitry Vanam, Hyderabad-500038, E-Mail : karivenkateswarlu@gmail.com Ph. 040-23755488, 9246547968
10	Address and e-mail ID to be used for correspondence with the Interim Resolution Professional, if different from those given at Sl. No.9	Address: Flat No.406, Everest block, Aditya Enclave, 7-1-618, Ameerpet, Opp: Saradhi Studios, Beside : Mitry Vanam, Hyderabad-500038, E-Mail : aayucirp@gmail.com Ph. 040-23755488, 9246547968
11	Last date for submission of claims	02-03-2020 (with in 14 days from the date of order of appointment of IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.fiov.in/downloadform.html Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal, Hyderabad bench has ordered the commencement of a corporate insolvency resolution process against the **M/s *AAYUSIDDHI LIFE SCIENCES PRIVATE LIMITED*** on **13-02-2020**.

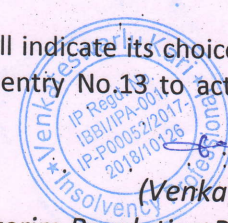
The creditors of **M/s *AAYUSIDDHI LIFE SCIENCES PRIVATE LIMITED***, are hereby called upon to submit a proof of their claims on or before **02-03-2020** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims by in person, by post or electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 18-02-2020, Hyderabad


(Venkateswarlu Kari)
Interim Resolution Professional